

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) Nos. 1361-1362 of 2019

IN THE MATTER OF:

Directorate of Economics Offences

...Appellant

Vs.

Binay Kumar Singhania & Ors.

...Respondents

**Present: For Appellant: - Ms. Chetna Kandpal, Company
Prosecutor, MCA for R-4.
Ms. Kusum Yadav, Advocate.**

**For Respondents: - Mr. Kanishk Khetan, Advocate for R-
1.**

O R D E R

13.01.2020— Parties are allowed to file short Affidavit in view of the insertion of Section 32A of the Insolvency and Bankruptcy Code, 2016 by 20th January, 2020.

Post the case 'for orders' on 21st January, 2020.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

(Justice Venugopal M)
Member(Judicial)

Ar/g